

981

ON THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.879/96

Date of Order: 19.7.96

BETWEEN

1. Shaik Mohd. Ghouse
2. P.Rajendra Prasad
3. K.Balachandraiah

.. Applicants.

AND

Union of India represented by:

1. Chief Post Master General, Andhra Pradesh Circle, Hyderabad.
2. Senior Supdt. of Post Offices, Prakasam Postal Division, Ongole. .. Respondents.

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Counsel for the Applicant .. Mr. K.S.R. Anjaneyulu  
Counsel for the Respondents .. Mr. K.Ramulu  
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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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J U D G E M E N T

( Oral order as per HOn'ble Shri R.Rangarajan, Member (Admn.) )

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Heard Mr.D.Subrahmanyam, learned counsel for the applicant and Mr.K.S.Rama Prasad for Mr.K.Ramulu, learned standing counsel for the respondents.

2. There are 3 applicants in the OA. The date of appointment of applicants as RTP <sup>and their</sup> ~~under~~ date of regularisation as Postal Assistants is given in Annexure -3 of the OA. From the annexure it is seen that the applicants 1 and 3 were regularised in the year 1988 and the second applicant in the year 1989. The applicants submitted representations for sanctioning them the Productivity Linked Bonus for the short period duty as Postal Assistants till <sup>up to them</sup> they are regularised. The ~~annexure~~ submitted by the 3 applicants

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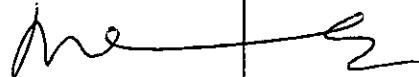
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(3)

are at Annexure-4, 5 and 6 respectively. It is stated that these representations are not disposed of so far. Learned counsel for the applicant submitted that this is a covered case and similar relief had been granted to number of applicants in the previous OAs. Hence he prays that similar direction may be given in this OA also.

3. The relief in this OA is that the benefit of the judgement in a similar case OA.611/94 dated 31.5.94 (A-1) may be extended to the applicants also by granting them P.L.Bonus during the period they worked as RTPs. The representations submitted to the concerned competent authority <sup>and</sup> is still pending. The applicant relies on the judgement of this Tribunal in OA.611/94 dt.31.5.94 and OA.617/95, dt.9.5.95. R2 should dispose of the representations taking due note of the directions given in the above referred OAs if those OAs are applicable to the applicants herein. Time for compliance is 3 months from the date of receipt of a copy of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs.

  
( R.RANGARAJAN )

Member (Admn.)

Dated : 19th July, 1996

( Dictated in Open Court )

*Ambari*  
D.Y. Registrar (T)

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contd-- 3/-

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O.A.879/96.

Copy to:-

1. Chief Post Master General, Union of India, A.P.Circle, Hyd.
2. Senior Supdt of Post Offices, Prakasam Postal Division Ongole.
3. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
4. One copy to Sri. K.Ramulu, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

19/7/96

ORDER/JUDGEMENT

O.A. NO. /R.A./C.P. No.

O.A. NO.

in  
879/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWS

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No false Copy

केन्द्रीय अमान्यक अधिकार  
Central Administrative Tribunal

DEPT/DESPATCH

- 9 AUG 1996 NMP

हैदराबाद बैचन्च  
HYDERABAD BENCH